

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3296/2023

(Arising out of impugned final judgment and order dated 18-11-2022 in A482 No. 35182/2022 passed by the High Court Of Judicature At Allahabad)

SUDHEER KUMAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 15433/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; IA No. 15429/2023 - EXEMPTION FROM FILING O.T.)

Date : 10-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Nagendra Singh, Adv.
Mr. Ashish Pandey, Adv.
Mr. Akash Choudhary, Adv.
Mr. K.k. Sharma, Adv.
Mr. Sandeep Kumar, Adv.
Mr. Mohd.alim Khan, Adv.
Mr. Mukesh Kumar, Adv.
M/S. V. Maheshwari & Co., AOR

For Respondent(s) Mr. Rajat Singh, AOR
Mr. Mukesh Kumar Singh, Adv.
Mr. Sarthak Chandra, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

Mr. Manoj Kumar, Adv.
Mr. Sunny Choudhary, AOR
Mr. Mayur Chaturvedi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List after four weeks, as prayed for.

(INDU MARWAH)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)